REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Dated: 23 DFC 1986

1243 /86(T) Application No. W.P. No

Applicant

T.V. Seshadri

To

- Shri V.H. Ron, Advocate, 1. No-24, I Main Road, Gangenagalli, Bangalore - 24.
- Secretary, Ministry of Defence, 2. New Delhi.
- The Controller of Defence Accounts, 3. Southern Command, Pune-1.
- Sh MS Padmarajaiah, 4. Senior Central Govt. Standing Counsel, High Court Buildings, Bangalore-1.

Sublect: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 1243/86(T)

Please find enclosed herewith the copy of the Order/Interiorx

Encl : as above.

SECTION OFFICER (JUDICIAL)

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order distaled

Application No 1243/860

KSP(VC)/LHAR 20/10/86

In this transferred application received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act of 1985, the applicant has sought for a direction to grant him 3 advance increments and payment of the arrears. Shri M.S. Padmarajaiah, learned Senior Standing Counsel appearing for the respondents submits that the relief sought by the applicant has been granted by the authorities themselves, the correctness of which is not disputed by Shri V.H.Ron, counsel for the applicant. In this view, this application is liable to be dismissed. We, therefore dismiss this application. NO COST